

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 108

(IB)-2582(ND)2019

**IA-6072/2023, IA-5938/2023, IA-5962/2023,
IA-2593/2022, IA-934/2021, IA-47/2023,
IA-4926/2021, IA-2476/2023, IA-5683/2020,
IA-1205/2021, IA-5233/2021, IA-3054/2021,
IA-5094/2021, IA-5337/2020, IA-5491/2020,
IA-5514/2020, IA-5583/2020, IA-5602/2020,
IA-5693/2020, IA-4547/2020, IA-5102/2020,
IA-3405/2021, IA-2388/2021, IA-655/2021,
IA-4122/2020, RA-61/2024**

IN THE MATTER OF:

M/s. Jakson Limited

... Applicant/Petitioner

Versus

M/s. Three C Universal Developers Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

**: Adv. Sonam Sharma, Adv. Riddhi Jain in IA
4926/21 & IA 5962/23, Adv. Prachi Johri, Adv.
Abhipsa Sahu in IA 2593/22, Adv. Anand
Shankar Jha, Adv. Abhilekh Tiwari, Adv. Sachin
Mintri in RA/61/2024**

For the RP

**: Adv. Abhishek Anand, Adv Ishaan Dhingra, Adv.
Rakesh Kumar Gupta**

For the Respondent

**: Adv. Karan Gandhi in IA 3054/2021 for R-6,
Adv. Prachi Johri, Adv. Abhipsa Sahu in IA
4122/20, Adv. Abhay Kaushik, Adv. Himani
Babbar R-2 in IA/5583/2020**

**For the Resolution
Applicant**

**: Adv. Vivek Pandey, Adv. Biyanka Bhatia in IA
655/2021**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-6072/2023, IA-5938/2023, IA-5962/2023, IA-2593/2022, IA-934/2021, IA-47/2023, IA-4926/2021, IA-2476/2023, IA-5683/2020, IA-1205/2021, IA-5233/2021, IA-3054/2021, IA-5094/2021, IA-5337/2020, IA-5491/2020, IA-5514/2020, IA-5583/2020, IA-5602/2020, IA-5693/2020, IA-4547/2020, IA-5102/2020, IA-3405/2021, IA-2388/2021, IA-655/2021, IA-4122/2020, RA-61/2024: List on 18.07.2024 when the pending applications qua (IB)-1248(PB)/2018 are scheduled for hearing.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**